

**HIGH COURT OF KARNATAKA  
KALABURAGI BENCH**

**ARRANGEMENT OF SITTINGS OF THE HON'BLE JUDGES  
WITH SUBJECTS ASSIGNED TO THEIR LORDSHIPS  
WITH EFFECT FROM MONDAY THE 30<sup>TH</sup> JANUARY 2017**

**Priority will be given to old cases**

<b>SL. NO.</b>	<b>SITTINGS AND SUBJECTS</b>	<b>COURT HALL</b>
<b>1</b>	<p><b>Hon'ble Mr. Justice Aravind Kumar &amp; Hon'ble Mr. Justice B.A.Patil</b> (From 2.30 PM)</p> <p>Writ Appeals (GM, MV, LA, LB, LR, KLR, KLRA, KVOA, KDR, ULC, SC/ST, CS, APMC, HRC, Tax, Excise, Education, Labour, Service &amp; Cinema) - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Criminal Appeals against convictions and acquittals (Division Bench Matters) - Admissions, Orders &amp; Hearing</p> <p>Regular First Appeals (Division Bench Matters) - Admissions, Orders &amp; Hearing</p> <p>Miscellaneous First Appeals (Division Bench Matters) (MVC, WC, LAC, MC &amp; Misc.- AA, BPT, ESI, FERA/FEMA, GW, MC/FC, IA, IDA, ISA, RCT, RES, SFC, SMA, AP.IM) - Admissions, Orders &amp; Hearing</p> <p>Execution First Appeals (Division Bench Matters) - Admissions, Orders &amp; Hearing</p> <p>Execution Second Appeals (Division Bench Matters) - Admissions, Orders &amp; Hearing</p> <p>ITA, WTA, GTA, Sales Tax Revision Petitions (DB matters) &amp; other Tax References, Revisions, Appeals and Civil Petitions (Tax, Excise), Original Side Appeals (except Company matters) - Admissions, Orders &amp; Hearing</p>	<b>2</b>

	<p>CCC (Civil &amp; Criminal) - Admissions, Orders &amp; Hearing</p> <p>Writ Petitions (KSAT/CAT, LOKAYUKTA &amp; CESTAT) - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions (Habeas Corpus) and Writ Petitions preferred against the order of detention based on the opinion of Advisory Board constituted under Goonda Act, 1985 - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Professional Courses in Medical, Dental &amp; Engineering – Fee Structure and Seat Matrix - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions (Edn-Med-Adm) - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Advance Rulings of the Authority, under Chapter XIX-B of the Income Tax Act, 1961 - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Referred Writ Petitions, Civil and Criminal Cases - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	
<p><b>2</b></p>	<p><b>Hon'ble Mr. Justice Aravind Kumar</b> (From 10.30 AM to 1.30 PM)</p> <p>Regular Second Appeals -Admissions, Orders &amp; Hearing</p> <p>Regular First Appeals - Admissions, Orders &amp; Hearing</p> <p>Execution First Appeals - Admissions, Orders &amp; Hearing</p> <p>Execution Second Appeals - Admissions, Orders &amp; Hearing</p>	<p><b>2</b></p>

	<p>CRP, CP, RPFC, HRRP, LRRP, TOS, Probate &amp; Succession Matters - Admissions, Orders &amp; Hearing</p> <p>Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration and Conciliation Act – 1996 - Admissions, Orders &amp; Hearing</p> <p>Intellectual Property Rights Cases including Referred original suits - Admissions, Orders &amp; Hearing</p> <p>Specially assigned cases</p>	
<b>3</b>	<p><b>Hon'ble Mrs. Justice Rathnakala</b></p> <p>Writ Petitions (GM, GM-KEB, GM-CPC, LA, LB, MV, LR, KLR, KLRA, KDR, KVOA, HRC, CS, APMC, SC/ST, ULC, Labour, Service, Education, Excise and Cinema) - Preliminary Hearing / Admissions, Orders &amp; Hearing</p> <p>Writ Petition (Tax) and Sales Tax Revision Petitions (SB matters) - Preliminary Hearing / Admissions, Orders &amp; Hearing</p> <p>Miscellaneous Second Appeals - Admissions, Orders &amp; Hearing</p> <p>Specially assigned cases</p>	<b>3</b>
<b>4</b>	<p><b>Hon'ble Mr. Justice B.A.Patil</b> (From 10.30 AM to 1.30 PM)</p> <p>Criminal Appeals (Single Bench Matters) - Admissions, Orders &amp; Hearing</p> <p>Criminal Revision Petitions - Admissions, Orders &amp; Hearing</p>	<b>4</b>

	<p>Criminal Petitions of all kinds and Writ Petitions under Article 226/227 r/w Sec. 482 Cr.P.C  - Preliminary Hearing / Admissions, Orders &amp; Hearing</p> <p>Miscellaneous First Appeals (MVC, WC, LAC &amp; Misc.- AA, BPT, CPC, IA, ILA, INA, ISA, MPA, PA, RAIL, RCT, SFC, TU, MH &amp; AP.IM)  - Admissions, Orders &amp; Hearing</p> <p>Specially assigned cases</p>	
--	---	--

**NOTE:-**

1. After completion of Division Bench work, Hon'ble Judges constituting the Division Bench, will sit single, if necessary and take up the notified matters.
- 2. All categories of five year old cases will be taken up for disposal on priority basis. Hearing cases will be listed from the Warning list or as per the directions of the Hon'ble Benches. At least 2 cases which are the oldest cases pending in each category shall be listed on each day. They shall continue to appear in the list till they are disposed of and thereafter next oldest case / cases shall replace the disposed of cases in the list. The learned counsel are requested not to seek adjournments in old cases.**
- 3. Old Final Hearing matters year wise will be listed as per roster exclusively on THURSDAYS for Hearing. No matters will be taken up for Admissions and Orders on that day, except with the prior permission of the Court. Advocates are requested not to seek adjournments in the cases listed before the Courts on Thursdays.**
- 4. The cases wherein either the investigation or the registration of the FIR or the proceedings before the Trial Court at the threshold or at the stage of framing of charge etc. have been stayed by exercising power either under Article 226 of the Constitution of India or under Section 482 of the Code of Criminal Procedure, 1973, shall henceforth be separately notified and taken up on priority basis, in view of the order of the Hon'ble Supreme Court of India Dt 14.7.2011 in SLP (Crl.)Nos.1581-1589 of 2009 (Imtiyaz Ahmed vs. State of UP and Others).**

5. Advocates seeking urgent Preliminary Hearing / Admissions and Orders, shall move memos before the concerned Hon'ble Benches or before the Deputy Registrar.
6. The learned Advocates are requested not to seek adjournments before the Single Bench and / or Division Bench in Criminal Appeals (Custody / Jail Appeals).
7. No case will be entertained at the residence of the Hon'ble Judges without the specific orders of the Hon'ble The Chief Justice and in case the Hon'ble The Chief Justice is not available, the next Senior most Judge available.
8. Advocates are requested to file paper books in pending Civil Appeals.

**By Order of Hon'ble The Chief Justice,**

**Sd/-**

**(P.N.Desai)**

**Registrar (Judicial)**

**Date: 26.01.2017**

High Court of Karnataka  
Bengaluru,  
Dated:26<sup>th</sup> January 2017

**NOTIFICATION NO. HCKB - 10 / 2017**

The sittings of the Hon'ble Judges in the Court Halls of Kalaburagi Bench from **Monday the 30<sup>th</sup> January 2017** are arranged as mentioned below:

<b>Sl. No.</b>	<b>Name of the Hon'ble Judge</b>	<b>Court Hall No.</b>
1.	Hon'ble The Chief Justice	1
2.	Hon'ble Mr. Justice Aravind Kumar	2
3.	Hon'ble Mrs. Justice Rathnakala	3
4.	Hon'ble Mr. Justice B.A.Patil	4

**By Order of Hon'ble The Chief Justice,**

**Sd/-  
(P.N.Desai)  
Registrar (Judicial)**